MADHYA PRADESH

Notification No S.R.O. 422 dated 29th Oct., 1971. Published in the

S.R.O. 422 dated 29th October, 1971—In exercise of the powers
conferred by Section 3 of the Cantonments (Extension of Rent Control Laws)
Act, 1957 (46 of 1957) and in supersession of the notifications of the Government
of India in the Ministry of Defence Nos S.R.O. 192 dated the 12th July, 1962 and
S.R.O. 720 dated the 13th June, 1964 the Central Government hereby extends to
the cantonments in the state of Madhya Pradesh, the Madhya Pradesh
Accommodation Control Act, 1961 (Madhya Pradesh Act No. 41 of 1961) as in
force in state of Madhya Pradesh on the date of this notification, with the following
modifications, namely:

1. In Section 1:—
   (i) for sub-section (2), the following sub-section shall be substituted,
   namely,
   “(2) It applies to the areas declared to be cantonments under Section
   3 of the Cantonments Act, 1924 (2 of 1924) in the state of Madhya
   Pradesh”.
   (ii) for sub-section (3), the following sub-section shall be substituted
   namely:—
   “(3) It shall come into force at once”.

2. For Section 3, the following Section shall be substituted, namely:
   “3, Nothing in this Act shall apply to—
   (a) any premises within the Cantonment belonging to the Central
   Government or the Cantonment Board;
   (b) any tenancy or other like relationship created by a grant from the
   Central Government in respect of premises within the cantonment
   taken on lease or requisitioned by the Central Government; or
   (c) any house within the cantonment which is, or may be, appropriated
   by the Central Government on lease under the Cantonments
   (House-Accommodation) Act, 1923 (6 of 1923).

3. Section 51 shall be omitted.

4. The Schedule shall be omitted.

5. Notwithstanding such supersession, all suits and other proceedings under
the said notifications pending immediately before the commencement of this
notification before any court or other authority, shall continue to be disposed of in
accordance with the provisions of the said notifications as if the same had continued
in force and this notification had not been issued:

Provided that the provisions for appeal under the said notifications shall
continue in force in respect of suits and proceedings disposed of thereunder.